COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 108 OF 2016 & IA NO. 752 of 2017 & APPEAL NO. 213 OF 2016

Dated: 23rd October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 108 OF 2016 & IA NO. 752 of 2017

In the matter of:

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R-2

Ms. Soumik Ghosal Mr. Arijit Maitra for R-3

APPEAL NO. 213 OF 2016

In the matter of:

The Mula Pravara Electric Co-operative Society Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Udit Gupta

Ms. Ramni Taneja for R-2

ORDER

IA NO. 752 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 108 & 213 OF 2016

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 07.11.2017 after serving copy on the other side.

List these matters on 18.12.2017.

(I. J. Kapoor) Technical Member

ts/tpd

(Justice Ranjana P. Desai) Chairperson